

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT - IV**

3. C.P. (IB) 99 (MB)2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.01.2022**

Name of the Parties: State Bank of India
VS
Khare and Tarkunde Infrastructure Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Nishita Nambhiar, Ld. Counsel for the Petitioner present.
Ms. Aakansha Nehra, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Petitioner submits that the during the pendency of the case, the debt was assigned to CFM Assets Reconstruction Company Limited and hence seeks leave of the Court to withdraw the Petition.
3. Accordingly, on the request made by the Petitioner for withdrawal of the Petition, the Petition is **dismissed as withdrawn**.
4. Record be consigned to record room.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/NP/

Sd/-
RAJESH SHARMA
Member (Technical)